

(b) Rates of interest charged vary from bank to bank. Ancillary units with capital investment ranging between Rs. 7.5 lakhs and Rs. 10 lakhs are treated like other units in the medium and large scale sectors.

(c) There is already a concession of 1 per cent in the rates of interest now available to small scale industrial units except to ancillary units whose capital investment ranges between Rs. 7.5 lakhs and Rs. 10 lakhs. The question of bringing them under the Credit Guarantee Scheme has been accepted in principle by the Reserve Bank of India. The details are being worked out.

Limit on Value of Plant and Machinery for Small Scale Industrial and Ancillary Unit

3001. SHRI MADHU LIMAYE:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a limit of Rs. 7.5 lakhs was imposed on the value of plant and machinery for small scale industrial units;

(b) whether a limit of Rs. 10 lakhs was imposed on the value of plant and machinery for small scale ancillary units;

(c) whether there has been a phenomenal rise in the prices of capital goods since; and

(d) whether the Government would revise these upper limits to alleviate the hardship of the small scale manufacturers?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). Yes, Sir.

(c) and (d). The question of upward revision of limits on the value of machinery for small scale industries was discussed in the last meeting of the Small Scale Industries Board held on January 23, 1974 in view of the rise in machinery prices. The consensus at the meeting was in favour of retaining the existing limits.

Blacklisting of Messrs Hayat and Company of Bhavnagar by Government of Gujarat

3002. SHRI MADHU LIMAYE:

Will the Minister of ELECTRONICS be pleased to state:

(a) whether the Government of Gujarat has black-listed Messrs Hayat and Company of Bhavnagar;

(b) whether it is a fact that the State Government requested the Centre not to give them any licence for the manufacture of TV sets or other electronic goods;

(c) whether in spite of this request, the Government (Department of Electronics) has given this firm a licence for manufacturing of TV sets;

(d) if so, whether any outside pressure or influence has been responsible for this decision;

(e) whether this decision will be reversed and the black-listed firm proceeded against/boycotted/denied import and other licences; and

(f) whether action will be taken against the officers responsible for the unethical decision?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF